

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ADDITIONAL OBJECTION / REPLY

IN

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF:

DEVIDAS KHATRI

.... PETITIONER

Versus

UNION OF INDIA & Ors.

... RESPONDENTS

IN THE MATTER OF

M/s. Chawla Silica Sand Trading Company,
Lakhnauti Silica Sand Mine,
Office at A1, Enkanki Kunj,
Prayagraj-211001, (U.P.)

-----Project Proponent

P A P E R B O O K

VOL – II (A)

Additional Objection/ Reply on behalf of M/s. Chawla Silica
Sand Trading Company of Lakhnauti Village & Washing plants at
Village Lakhnauti, Shivrajpur & Ghara (Kaitha),
Tehsil Bara, District Prayagraj (Allahabad)



**[M.L. LAHOTY]
[PABAN K. SHARMA]
[ANCHIT SRIPAT]**

Advocates

B 11 Sagar Apartments

6 Tilak Marg, New Delhi 110 001

Tel: 2338 1886 / 7802

e-mail: ml_lahoty@yahoo.co.in

Place: New Delhi

Dated: March 14, 2024

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[M.L. LAHOTY]

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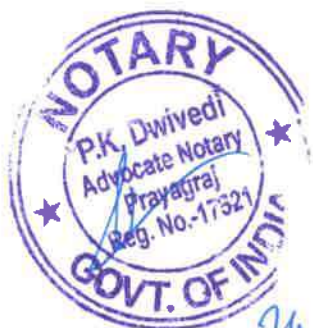
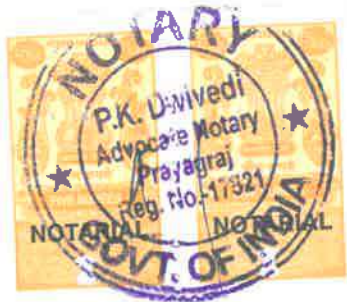
....RESPONDENTS

IN THE MATTER OF

M/s. Chawla Silica Sand Trading Company,
Office at A1, Enkanki Kunj, P
rayagraj-211001 (U.P.)

-----Project Proponent

ADDITIONAL OBJECTION/ REPLY TO THE REPORT
DT. 17.01.2024 ON BEHALF OF M/S CHAWLA SILICA
SAND TRADING COMPANY REGARDING MINING
**LEASE AT LAKHNAUTI VILLAGE & THREE
WASHING PLANTS AT VILLAGE LAKHNAUTI,
SHIVRAJPUR & GHARA (KAITHA), TEHSIL BARA,
DISTRICT PRAYAGRAJ (ALLAHABAD).**



I, Bharat Bhushan Chawla, son of Shri Darshan Lal
Chawla, aged about 58 years, Resident at A-1, Ekanki
Kunj, Muir Road, Prayagraj (U.P.) do hereby solemnly
affirm on oath as under:

1. That the deponent has read over the contents of the report dated 17.01.2024 filed by Respondents in the above noted

Bharat Chawla

OA alongwith its Annexures and is in position to reply to the same.

2. That at the very outset it is stated that the contents of the report dated 17.01.2024, unless specifically admitted herein, are denied in their entirety. The contents of report dated 17.01.2024 are incorrect and not admitted. The Project Proponent (hereinafter referred to as "the PP") craves indulgence to refer and rely upon statement made in reply dated 02.11.2023 to the earlier report dated 23.02.2023.

3. That it needs to be emphasized that pursuant to order dated 01.09.2023 passed by the Hon'ble Tribunal in Original Application No.203 of 2021, the Joint Committee submitted its Report along with covering letter dated 17.01.2024 (hereinafter referred to as "the Report dated 17.01.2024"). By the said Report, the Joint Committee reiterated the earlier report dated 23.02.2023 prepared by the selfsame committee and yet again it has made vague averments without any substance that Mining Lease holders are not complying in totality with the proposals as envisaged in the approved Mining Plan. For the sake of brevity, the same submissions are not being repeated. Needless to say, that there was no period of mining without Approved Mining Plan, Requisite Environmental



Bharat Chauhan

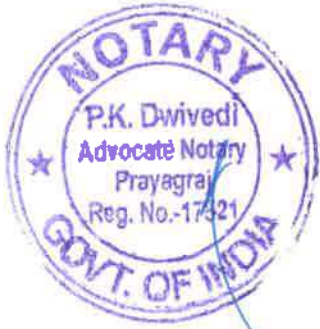
Clearance (EC) and Valid Consent to Operate (CTO). The Project Proponent (PP) has developed Green Belt in Safety Zone and mining was / is being undertaken in a scientific manner as per approved mining plan. The PP has deployed Qualified Technical Persons in the mining so as to ensure systematic and scientific mining of silica sand. In post compliance of the EC and CTO, the PP routinely delivered Half - Yearly Compliance Reports to the Regional Office of Uttar Pradesh Pollution Control Board (UPPCB) and Ministry of Environment, Forest and Climate Change (MoEF & CC). The annual compliance report was also delivered.

4. That in the earlier Report dated 23.02.2023, the Joint Committee erroneously vouched that during 2020-21 the PP had extracted 66755 MT silica sand in Lakhnauti mine. The allegation of excess production of silica sand during 2020-21 based on conjecture is completely absurd and far-fetched. This fact can be verified from the report dated 17.01.2024. The production of silica sand mineral during last five years are as follows:

Name of Mine	2018-19	2019-20	2020-21	2021-22	2022-23
Lakhnauti	36376	45798	47481	47353	100880*

- * Note: It is stated that during 2022-23, the sanctioned annual capacity of Lakhnauti mine was increased from 50000 to 150000.

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Consequently, proposed compensation for excess production of silica sand mineral against sanction annual production capacity during 2020-21 is based on unreasonable conjectures and deserves to be rejected by the Hon'ble Tribunal.

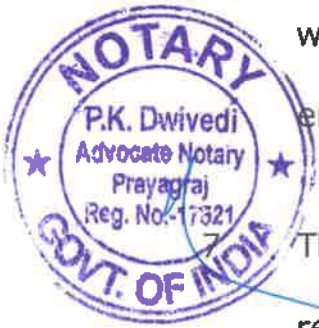
5. That similarly, in the earlier Report dated 23.02.2023, the Joint Committee vouched illegal production of silica sand of 26840 MT in Lakhnauti mine during 2017-18. The Joint Committee treated the CTO dated 12.04.2016 and 07.05.2018 as CTO obtained for washing plant, instead of mining of silica sand. The Joint Committee hurriedly prepared earlier report dated 23.02.2023 without verifying the requisition for CTO. In the course of proceedings, the UPPCB found that the PP had applied CTO for mining of silica sand. UPPCB vide a letter dated 22.02.2023 addressed to the PP clarified that the PP had applied CTO for mining, but CTO dated 12.04.2016 and 07.05.2018 had been issued for washing plant. UPPCB corrected the mistake in CTO dated 12.04.2016 and 07.05.2018 and, therefore, there is no reason to treat the said CTO for washing plant and the production of silica sand during 2017-18 as illegal. Considering this aspect of the matter, the Joint Committee did not make any observation in report dated 17.01.2024 (See Page 938, Annexure C).



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Consequently, proposed compensation for illegal production of silica sand mineral during 2017-18 deserves to be rejected by the Hon'ble Tribunal.

6. That the Joint Committee in its report dated 17.01.2024 observed that Mining Lease holders are not complying in totality with the proposals as per approved mining plan. The said allegation merits outright rejection for reason that while considering the modified mining plan, the Directorate of Geology and Mining, Lucknow has not notified any violation by the PP. More importantly, while considering the expansion of EC, the Expert Appraisal Committee found that Lakhnauti mine had been running sustainably with compliance of environmental norms and adequate environment safeguards.



That the Joint Committee heavily relied upon the earlier report dated 23.02.2023 and reiterated the major non-compliances by the Lease holders. For the sake of brevity, the submissions made in reply dated 02.11.2023 are not repeated. However, it is important to highlight that in Paragraph 59 of the reply dated 02.11.2023 the PP has carried out the plantation along the boundary of Lakhnauti mine pertaining to the safety zone. It is stated that the PP has developed safety zone plantations as well as Green Belt and further that the PP has undertaken systematic

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mining in a scientific manner as per approved mining plan.

[See Ann. R 17, Pg. 218 - 223, Vol. II]

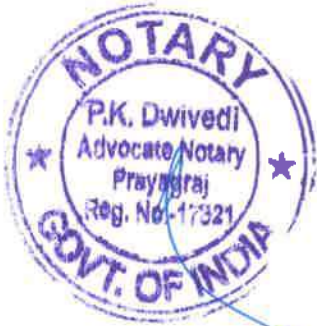
8. That the PP has deployed qualified technical persons in the mining. For brevity, it is stated that the deployment of qualified technical persons has been explained in paragraphs 36 and 57 of the reply dated 02.11.2023 but it may be briefly stated that the PP has deployed qualified Second-Class Manager, Mine Foreman and Mining Mate and the above deployed persons become so eligible after going through proper training and being given Certificate to that effect contained in Annexure 13 to the reply dated 02.11.2023. **[See Ann. R 13, Pg. 182 - 194, Vol. II]**

9. That so far as CTO is concerned, it is stated that the PP has already submitted its objection/ reply dated 02.11.2023. The PP seeks to rely upon the same in entirety and the present reply is being filed in compliance of order dated 19.01.2024 and to specify that the PP strictly observes the requisite EC, valid CTO, approved Mining Plan. In post compliance of the EC and CTO, the PP routinely delivered Half - Yearly Compliance Reports to the Regional Office of UPPCB and MoEF & CC. The annual compliance report was also delivered.

Bharan Chawla



10. That so far as abandoned mine pits are concerned, it is submitted that the lease site of the PP is surrounded by the expired mining leases and, the alleged deep pits are not found in the mining area of the PP.
11. That so far as washing plants are concerned, it is stated that as explained in the paragraphs 14, 30 and 38 of Reply dated 02.11.2023, the PP is a law - abiding entity, and it never indulged in illegal activity in operating washing plants. The PP separately applied for CTO under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as well as Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "the Water and Air Act") to the UPPCB at its three washing plants. The submission of the PP are as follows:



- 11.1. So far as washing plant situated at village Lakhnauti (Sl. No. 2, Annexure-E of Report dated 17-01-2024) is concerned, UPPCB has issued CTO dated 15.11.2016 for crushing and washing of 4000 to 4200 TPM silica sand, which was valid for the period from 15.11.2016 to 31.12.2018. By communication dated 01.04.2019, the CTO was extended, which was to remain valid from 01.04.2019 to 31.07.2021. UPPCB extended the CTO dated 26.09.2021, which is valid for the period from 26.09.2021 to 31.07.2024. Lastly, UPPCB issued CTO dated

Bhawan Chandra

08.01.2024 for the increased capacity of 12000 TPM / 12500 MT/Month for washing and crushing silica sand at washing plant situated at Lakhnauti village, which is valid for the period from 04.01.2024 to 31.07.2028. Copies of the CTO dated 15.11.2016, 01.04.2019, 26.09.2021 and 08.01.2024 for Lakhnauti village are being filed herewith and marked as **Annexure No. R 1** to Affidavit.

11.2. On 12.04.2022, the PP applied for NOC under the provisions of Uttar Pradesh Ground Water Management and Regulation Act, 2019 (hereinafter referred to as "the Ground Water Management Act, 2019"). The Central Ground Water Authority issued NOC, which provides for installation of digital water flow meter as well as guidelines for installation of Piezometers and their monitoring. The NOC is valid from 09.06.2022 to 08.06.2027. Copy of the NOC Form 8(C) dated Nil for Lakhnauti village is being filed herewith and marked as **Annexure No. R 2** to Affidavit.

11.3. On 06.12.2023, the PP applied for registration of already drilled borewell under Section 10 of the Ground Water Management Act, 2019. The drilled borewell of PP has been registered for Lakhnauti. Accordingly, the Ground Water Department issued registration certificate bearing Form 1(B). Copy of the Form 1(B) dated Nil for Lakhnauti



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village is being filed herewith and marked as **Annexure No. R 3** to Affidavit.

11.4. So far as washing plant at Shivrajpur village (Sl. No.1, Annexure-E of Report dated 17-01-2024) is concerned, the UPPCB issued CTO dated 12.01.2018 for washing of 3000 TPM silica sand, which was valid from 12.01.2018 to 31.12.2020. Thereafter, UPPCB issued CTO dated 09.02.2021 for increased capacity of 3500 T/Month, which is valid from 09.02.2021 to 31.03.2024. Copy of the CTO dated 12.01.2018 and 09.02.2021 for Shivrajpur village is being filed herewith and marked as **Annexure No. R 4** to Affidavit.

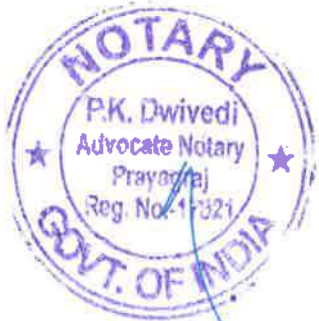
11.5. The Central Ground Water Authority issued two separate NOCs under the provisions of Ground Water Management Act, 2019 for washing plant situated Shivrajpur village. The NOCs, which is valid from 09.06.2022 to 08.06.2027 and 27.11.2021 to 26.11.2026, provides for installation of digital water flow meter as well as guidelines for installation of Piezometers and their monitoring. Copies of the NOCs Form 8(C) dated Nil for Shivrajpur village is being filed herewith and marked as **Annexure No. R 5** to Affidavit.



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11.6. Two drilled borewells fixed for washing plant situated at Shivrajpur has been registered under Ground Water Management Act, 2019. Accordingly, the Ground Water Department issued registration certificates for two drilled borewells bearing Form 1(B). Copies of the Form 1(B) dated Nil for Shivrajpur village is being filed herewith and marked as **Annexure No. R 6** to Affidavit.

11.7. So far as washing plant at Ghara (Kaitha) village (Sl. No. 3, Annexure-E of Report dated 17-01-2024) is concerned, the UPPCB issued CTO dated 12.01.2018 for washing of 2000 TPM silica sand, which was valid from 12.01.2018 to 31.12.2020. UPPCB issued CTO dated 28.05.2020, which was valid from 28.05.2020 to 31.03.2021. By another communication dated 15.06.2020 UPPCB extended the CTO upto 31.03.2022. UPPCB issued CTO dated 14.02.2022, which is valid from 14.02.2022 to 31.03.2025. UPPCB issued CTO dated 01.07.2023 for screening of 1750 MT/Month at washing plant situated at Ghara village, which was valid from 30.06.2023 to 31.03.2028. Copies of the CTOs dated 12.01.2018, 28.05.2020/15.06.2020, 14.02.2022 and 01.07.2023 for Ghara (Kaitha) village is being filed herewith and marked as **Annexure No. R 7** to Affidavit.



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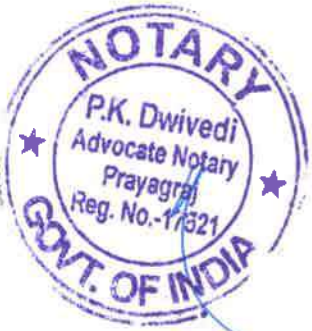
11.8. The Central Ground Water Authority issued NOC under the provisions of Ground Water Management Act, 2019 for washing plant situated Ghara village. The NOC, which is valid from 09.06.2022 to 08.06.2027, provides for installation of digital water flow meter as well as guidelines for installation of Piezometers and their monitoring. Copy of the Form 8(C) dated Nil for Ghara village is being filed herewith and marked as **Annexure No. R 8** to Affidavit.

11.9. Two drilled borewells fixed for washing plant situated at Ghara has been registered under Ground Water Management Act, 2019. Accordingly, the Ground Water Department issued two registration certificates bearing Form 1(B). Copy of the Form 1(B) dated Nil for two drilled borewell at Ghara village is being filed herewith and marked as **Annexure No. R 9** to Affidavit.

12. That it is stated that in fifth row of column at Sl. No. 37 and 38, Annexure-E, the name of the PP has wrongly shown. The PP or for in that manner, the deponent has no concern with washing plants shown at serial no. 37 and 38.

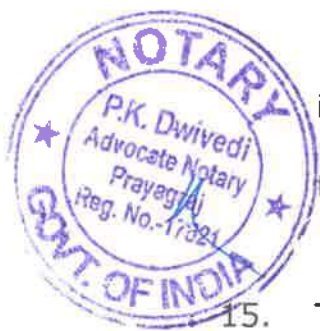
13. That the environment compliances primarily consist of grant of (i) EC; (ii) Post EC compliances; (iii) grant of CTO; and (iv) Post CTO compliances and so on. In compliance of the EC, the PP routinely delivered Half – Yearly EC Reports

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to the Regional Office of UPPCB and MoEF & CC. In light of the aforesaid reply, it is submitted that the reports are based on conjecture is completely absurd and far-fetched and the reports ought not to be accepted and deserves to be rejected.

14. That every single vague allegation against the PP not only lacks any substance, but also that Respondent themselves are guilty of the same. Respondents have sought to mislead the Hon'ble Tribunal in regards to the excess and illegal production; by adducing incorrect data and incomplete information which they failed to produce before the Joint Committee.



15. That for the facts and circumstances stated herein above, it is expedient in the interest of justice that this Hon'ble Tribunal may kindly be pleased to take this Additional Objection / Reply on record and dismiss the captioned O.A. The documents attached at Annexures to this affidavit are true copies of their respective originals.

Bharat Chawla
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this _____ day of March, 2024.

Bharat Chawla
DEPONENT



9-3-2024

Identified by *Bharat Chawla*
Advocate to be his/her affidavit
are true and correct which is here to
verified and attested.

IDENTIFIED BY
Bharat Chawla
ADVOCATE PRAYAGRAJ

P. K. Dwivedi
Advocate Notary
Govt. of India

9-3-2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद् कालोनी, सेक्टर-10, योजना-3,
झूँसी, इलाहाबाद

पंजीकृत

पत्रांक: 40/11/24/157/48 जल प्रदूषण/2016

दिनांक: 15/11/16

सेवा में,

मेसर्स चावला सिलिका सैण्ड ट्रेडिंग कं०
(कशिंग एण्ड वाशिंग)
लखनौटी, तहसील-बारा,
इलाहाबाद।

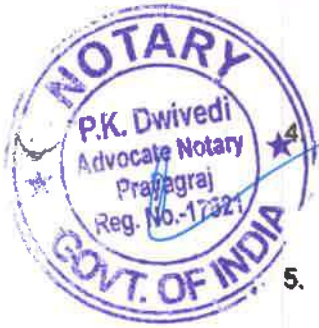
उत्पादन क्षमता-सिलिका सैण्ड 4000-4200 टन/माह

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 25/26 और इसके संशोधित अधिनियम 1978 के अंतर्गत घरेलू/प्रकिया जनित उत्प्रवाह के निस्तारण हेतु सहमति।

महोदय,

कृपया अपने आवेदन पत्र संख्या शून्य प्राप्त दिनांक 26.10.2016 के साथ संलग्न सहमति आवेदन पत्र का संदर्भ लें। आपके सहमति आवेदन पत्र का परीक्षण किया गया तथा सशर्त सहमति आदेश पत्रांक.....१५.....दिनांक 15/11/16 संलग्न है। आपका ध्यान निम्न बिन्दुओं पर आवश्यक कार्यवाही करने हेतु दिलाया जा रहा है।

1. सहमति शर्तों तथा निम्न बिन्दुओं का कड़ाई से पालन किया जाना सुनिश्चित करें, तथा अनुपालन पत्र प्राप्ति के एक माह के भीतर प्रेषित करें।
2. जल सप्लाई श्रोत के विभिन्न पर उत्प्रवाह मापक मीटर अवश्य लगवायें। उत्प्रवाह मीटर की मापी गयी रीडिंग हर महीने समय से अवश्य भेजें।
3. उद्योग से प्रतिदिन निस्तारित होने वाले उत्प्रवाह को मापने हेतु ड्रेन में अंतिम निस्तारण बिन्दु से पूर्व वी-नाच या अन्य कोई मापक यंत्र लगवायें, वी-नाच की मापी गयी सूचनायें तथा केलीब्रेशन चार्ट समय-समय पर प्रेषित करें।
- घरेलू उत्प्रवाह शुद्धीकरण संयंत्र के डिजाइन तथा विस्तृत विवरण और जल निस्तारण व्यवस्था का रेखांकित मानचित्र (ले आउट प्लान) इस पत्र प्राप्ति के एक माह के भीतर प्रस्तुत करें।
5. आपको उद्योग की आडिट की हुयी वर्ष.....की बैलेन्सशीट की प्रतिलिपि या चार्टर्ड एकाउन्टेन्ट द्वारा पूर्ण विनियोजन (चल सम्पत्ति, अचल सम्पत्ति एवं वर्तमान देनदारियों) का सत्यापित प्रमाण-पत्र प्रेषित करने के निर्देश दिये जाते हैं जिससे कि आपके द्वारा देय सहमति शुल्क की जांच की जा सके।
6. यह सहमति केवल घरेलू उत्प्रवाह के निस्तारण हेतु मान्य है। औद्योगिक उत्प्रवाह किसी भी स्थिति में निस्तारित न किया जाये।
7. कृपया स्थापित उत्प्रवाह शुद्धीकरण संयंत्र का प्रभावी संचालन तथा रख-रखाव सुनिश्चित करें जिससे कि उत्प्रवाह का निस्तारण बोर्ड द्वारा निर्धारित मानकों के अनुरूप हो।



8. कृपया तस अवशिष्ट पदार्थों को इस प्रकार से निस्तारित करना सुनिश्चित करें जिससे कि नदी, सरिता, भूमिगत जल या अन्य किसी श्रोत का जल प्रदूषित न हो।
9. उचित मत्रा में वृक्षारोपण करें, जिससे कि वातावरण में सुधार हो तथा प्रगति आख्या हर तीसरे महीने भेजें।
10. आपको उपकर अधिनियम 1977 में वांछित नियमों का पूर्णतया पालन करने और बोर्ड को इस संबंध में प्रगति भेजने की सलाह दी जाती है।
11. उद्योग का पर्यावरणीय वक्तव्य निर्धारित समय अवधि में प्रेषित करना सुनिश्चित करें।
12. उद्योग के विरुद्ध जन शिकायत प्राप्त होने पर तदुपरांत पुष्टि होने पर वायु सहमति निरस्त करते हुये नियमानुसार कार्यवाही की जायेगी।
13. उद्योग द्वारा सी०ए० प्रमाण-पत्र तीन माह में प्रेषित किया जाये, तदुपरान्त सहमति शुल्क का सत्यापन किया जायेगा। प्रमाण-पत्र में की गयी गणना उद्यमि को मान्य होगी।
14. उद्योग द्वारा किसी प्रकार का उत्प्रवाह निस्तारित नहीं किया जायेगा।
15. यह सहमति सिलिका सेण्ड की कशिंग एवं वाशिंग हेतु निर्गत की जा रही है।
16. वाशिंग से जन्म उत्प्रवाह को सेटलिंग टैंक के माध्यम से पूर्ण रूप से पुनःचकित किया जायेगा।

इस सहमति आदेश में अंकित प्राविधान तथा सहमति शर्तों के होते हुये भी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 तथा इसके संशोधित अधिनियम, 1978 की धारा 27(2) के अंतर्गत उपरोक्त वर्णित किसी भी/सभी शर्तों में पुनः विचार करने या संशोधन के लिये अधिनियम के अनुसार जो उचित हो, का अधिकार शक्ति, बोर्ड आरक्षित रखती है।

संलग्नक: उपरोक्तानुसार।

भवदीय,

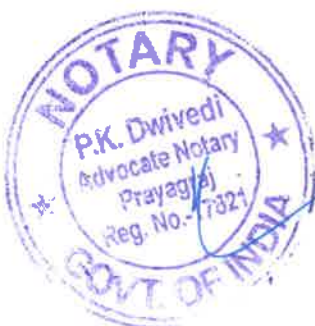
(डॉ०मो० सिकन्दर)
क्षेत्रीय अधिकारी

संदर्भ संख्या: वायु प्रदूषण तद दिनांक

प्रतिलिपि:-

1. मुख्य पर्यावरण अभियन्ता/अधिकारी, वृत्त-02, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी



Bharat Chawha

दूरभाष : 0532-2569727



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कोलोनी सेक्टर-10 योजना-3

झूमी इलाहाबाद

केवल सरिता / भूमि में निस्तारण के लिए

वर्तमान / बदली हुई क्षमता के लिए

फॉर्म XV

सहमति आदेश प्रपत्र

संख्या 40/124 / सहमति / जल आदेश / इलाहाबाद 84

दिनांक 15/11/16

विषय : म. आबुल कालिम खान देवड़ा कं. (कॉलोनी-10, एन.ए. रोड, लखनौ, उ.प्र.) द्वारा नगरपालिका

को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1988 की धारा 24 / 26 के अन्तर्गत उत्सवाह निस्तारण हेतु सहमति।

संदर्भ आवेदन पत्र संख्या

1. जल सरिता या सीवर में या भूमि पर बहिःश्राव के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1988 जिसे आगे उक्त अधिनियम कहा गया है के अधीन सहमति प्राप्त करने के लिए उपर्युक्त आवेदन पत्र के निर्देश में आबुल कालिम खान देवड़ा कं. को उसके परिसर से निकलने वाले उसके घरेलू, नगरपालिका / औद्योगिक बहिःश्राव के स्थानीय सरिता / नदी / कुये में / भूमि में निस्तारण करने के लिए अनुलग्नक में उल्लिखित सामान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया जाता है।

2. यह सहमति वर्ष _____ के मास _____ से _____ अवधि 31.12.2018 तक के लिये विधिमान्य होगी।

3. इस सहमति आदेश में अंकित प्राविधानों तथा सहमति शर्तों के होते हुए भी उक्त प्र० प्रदूषण नियंत्रण बोर्ड, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1988 और इसके संशोधित अधिनियम, 1988 की धारा 26(2) के अन्तर्गत वर्णित किसी / सभी शर्तों पर पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो उचित हो का अधिकार बरक्षित, बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और उसकी ओर।

संलग्नक अनुलग्नक (सहमति शर्तें)

(डॉ. मो. फारुख-दर)
क्षेत्रीय अधिकारी



(1)

Bharat Chawla

17



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
52065/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2019

Dated : 01/04/2019

To ,

Shri BHARAT CHAWLA
M/s CHAWLA SILICA SAND TRADING COMPANY
LAKHNAUTI, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :4745479

Dated :01/04/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/04/2019 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date: 2019.04.01
12:19:33 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2019.04.01
12:20:02 +05'30'

R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

18

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 4745479/ Water

Dated : 01/04/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SILICA SAND-4200 MT/MONTH.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	04 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

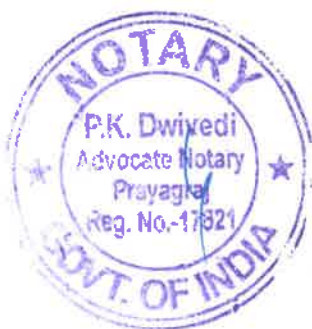
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHASHI
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SHASHI KANT MISHRA
Date: 2019.04.01
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Bharat Chawla

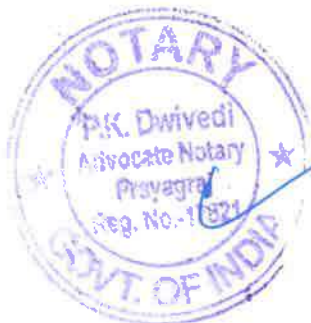
1. This consent is valid for washing of silica sand 4200 MT/Month.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.
14. Unit is directed to submit proof of closure period of the washing plant within 03 month from competent authority.
15. Unit is directed to deposit arrears of Water Consent fee Rs. 20000.00 as a DD in favor of (R.O., UPPCB PRAYAGRAJ) this office.

Issued with the permission of competent authority .

SHASHI KANT MISHRA
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Date: 2019.04.01 12:21:57 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

20



U.P. Pollution Control Board

CONSENT ORDER

Dated : 01/04/2019

Ref No. -
52064/U.P.PCB/Allahabad(U.P.PCBRO)/CTO/air/ALLAHABAD/2019

To,

Shri BHARAT CHAWLA
M/s CHAWLA SILICA SAND TRADING COMPANY
LAKHNAUTI, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Dated : 01/04/2019

Reference Application No. 4745394

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/04/2019 to 31/07/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2019.04.01
12:23:58 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2019.04.01
12:24:25 +05'30'

R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

U.P. Pollution Control Board

Dated : 01/04/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SILICA SAND-4200 MT/MONTH.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET- 400 & 250 KVA	DIESEL	01	Particulate Matter	AS PER E(P) RULE 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring , as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI KANT
MISHRADigitally signed by
SHASHI KANT MISHRA
Date: 2019.04.01
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Bharat Chawla

22

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to maintain the stack height attached with 400 & 250 KVA D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
4. Unit will strengthen green belt in the premise of the total occupied area.
5. Unit is directed to comply the provision of Solid Waste Rule 2016.
6. Unit is directed to comply the provision of Hazardous Waste Rule 2016.
7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
8. Unit will not make any expansion without prior consent of the State Board.
9. Unit shall submit Stack Monitoring Report in 03 month.
10. Unit is directed to deposit arrears of Air Consent fee Rs. 24000.00 as a DD in favor of (R.O., UPPCB PRAYAGRAJ) this office.

Issued with the permission of competent authority .

SHASHI KANT
MISHRA

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SHASHI KANT MISHRA
Date: 2019.04.01
12:26:10 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Bharat Chawla



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 135787/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 26/09/2021

To ,

**Shri BHARAT CHAWLA
 M/s CHAWLA SILICA SAND TRADING COMPANY
 LAKHNAUTI, BARA, PRAYAGRAJ
 ALLAHABAD**

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 13314725

Dated : 26/09/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/09/2021 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

RAMESH
 KUMAR SINGH

Digitally signed by
 RAMESH KUMAR SINGH
 Date: 2021.09.26
 15:04:20 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

**Enclosed : As above
 (condition of consent):**

Copy to: CEO-2, UPPCB LUCKNOW.

RAMESH
 KUMAR SINGH

Digitally signed by
 RAMESH KUMAR SINGH
 Date: 2021.09.26
 15:04:32 +05'30'

R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

24

U.P. Pollution Control Board

Dated : 26/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing of Silica Sand-4000 Ton/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 400 & 250 KVA	DIESEL	02	Particulate Matter	AS PER (E)P ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for Silica Washing.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with 400 & 250 KVA D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly.
12. You are directed to submit purchase of Raw silica sand every quarterly.

RAMESH
KUMAR
SINGH

Digitally signed by
RAMESH KUMAR SINGH
Date: 2021.09.26
15:04:43 +05'30'



Bharat Chawla

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Ashrat Chowdhary

26



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 135787/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 26/09/2021

To ,

Shri BHARAT CHAWLA
 M/s CHAWLA SILICA SAND TRADING COMPANY
 LAKHNAUTI, BARA, PRAYAGRAJ
 ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 13314725

Dated : 26/09/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/09/2021 to 31/07/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

RAMESH
 KUMAR SINGH
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 RAMESH KUMAR SINGH
 Date: 2021.09.26
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For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

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 KUMAR SINGH
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 RAMESH KUMAR SINGH
 Date: 2021.09.26
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 R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

U.P. Pollution Control Board

Dated : 26/09/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing of Silica Sand-4000 Ton/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 400 & 250 KVA	DIESEL	02	Particulate Matter	AS PER (E)P ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for Silica Washing.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with 400 & 250 KVA D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly.
12. You are directed to submit purchase of Raw silica sand every quarterly.

RAMESH
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SINGH

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RAMESH KUMAR SINGH
Date: 2021.09.26
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Bharat Chawla

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185825/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 08/01/2024

To,

M/s

CHAWLA SILICA SAND TRADING COMPANY

LAKHNAUTI, BARA, PRAYAGRAJ

Application Id-
21491537

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **CHAWLA SILICA SAND TRADING COMPANY** located at **LAKHNAUTI, BARA, PRAYAGRAJ.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **CHAWLA SILICA SAND TRADING COMPANY** granted for the period from **04/01/2024** to **31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	WASHED SILICA SAND-MT/MONTH	12000	Metric Tonnes/Month
2	SILICA CRUSHING-MT/MONTH	12500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



Bharat Chawla

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DRAYER-20 TPH	GAS	01	Particulate Matter	AS PER E(P) ACT 1986
2	02 MECHANICAL WASHING PLANT WITH CRUSHING	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
3	DG SET 400 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
4	DG SET 250 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	04	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

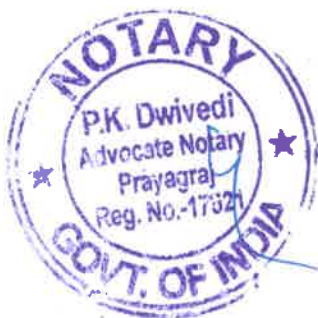
(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-



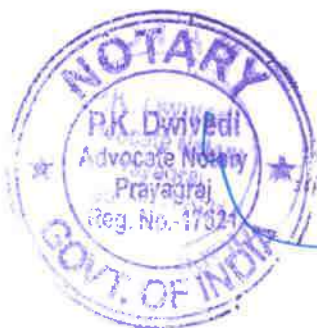
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- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



Bharat Chawla

Specific Conditions:-

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
3. Unit is directed to maintain the stack height attached with D. G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Compliance of Ground Water Authority if withdrawal of ground water.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to reuse of recycled water through settling pacca tank.
8. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
9. Unit is directed to make a boundary wall around the premise within 03 month.
10. Unit shall ensure zero discharge outside the premise.
11. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
12. Unit directed to file Annual Compliance Report of the condition.
13. Unit is directed to comply the provision of Solid Waste Rule 2016.
14. Unit shall submit Ambient Air Monitoring Report in 03 month.
15. You are directed to submit purchase of Raw Material/Sand sand every quarterly.

Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2024.01.08
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RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई-वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन/खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रिलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्पगगत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



BharatChowke



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185825/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 08/01/2024

To,

M/s

CHAWLA SILICA SAND TRADING COMPANY

LAKHNAUTI, BARA, PRAYAGRAJ

Application Id-
21491537

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **CHAWLA SILICA SAND TRADING COMPANY** located at **LAKHNAUTI, BARA, PRAYAGRAJ.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **CHAWLA SILICA SAND TRADING COMPANY** granted for the period from **04/01/2024** to **31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	WASHED SILICA SAND-MT/MONTH	12000	Metric Tonnes/Month
2	SILICA CRUSHING-MT/MONTH	12500	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



Bharat Chawla

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...ed immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DRAYER-20 TPH	GAS	01	Particulate Matter	AS PER E(P) ACT 1986
2	02 MECHANICAL WASHING PLANT WITH CRUSHING	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
3	DG SET 400 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
4	DG SET 250 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	04	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-



Bharat Chawla

- Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



Bharat Chawla

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Specific Conditions:-

- 1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
- 2. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
- 3. Unit is directed to maintain the stack height attached with D. G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
- 4. Unit is directed to submit Compliance of Ground Water Authority if withdrawal of ground water.
- 5. Unit is directed to make a boundary wall around the premise within 03 month.
- 6. Unit will strengthen green belt in the premise of the total occupied area.
- 7. Unit is directed to reuse of recycled water through settling pacca tank.
- 8. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
- 9. Unit is directed to make a boundary wall around the premise within 03 month.
- 10. Unit shall ensure zero discharge outside the premise.
- 11. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
- 12. Unit directed to file Annual Compliance Report of the condition.
- 13. Unit is directed to comply the provision of Solid Waste Rule 2016.
- 14. Unit shall submit Ambient Air Monitoring Report in 03 month.
- 15. You are directed to submit purchase of Raw Material/Sand sand every quarterly.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2024.01.08
12:57:28 +05'30'

Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2024.01.08
12:57:36 +05'30'

Identified by *Bhavit Chawla*
Advocate to be his/her affidavit
are true and correct which is here to
verified and attested.

P. K. Dwivedi
Advocate Notary
Govt. of India *Bhavit Chawla*
9-3-24



IDENTIFIED BY
Sanjay Kumar
ADVOCATE PRAYAGRAJ

8/1/22, 11:46 AM



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039733

VALID FROM 09/06/2022 TO 08/06/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202204000300

Name of the Owner	BHARAT BHUSHAN CHAWLA	Company Name	CHAWLA SILICA SAND TRADING CO
Designation पद	Partner	कंपनी का नाम	SAND TRADING CO
Company Address कंपनी का पता	A1, Ekanki Kunj, Sedar, Prayagraj, UP	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	SHIVRAJPUR, BARA, PRAYAGRAJ	Application Form Serial No.	PGRJ0422NCO0004
Date of Submission	12/04/2022	Specimen Signature	
Location Particulars		Block	SHANKARGARH
District	Prayagraj	Municipality/Corporation	No
Plot No./Khasra No.	Village Lakhnauti		NA
Ward No./Holding No.			

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	12/06/2019	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Commercial	H.P. of the Pump	5.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	8.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	13/06/2019
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	8.00		

1/3



Bharat Chawla

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8/1/22, 11:46 AM

Maximum Allowable Annual Extraction of Ground Water:

33600 00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.



Bharat Chauhan

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

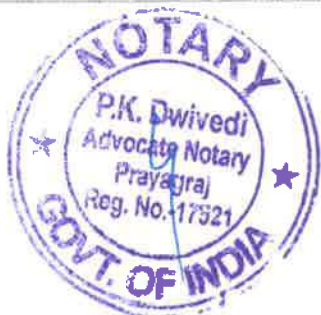
Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	PGRJ1223RCO0011
Application Date आवेदन तिथि		06/12/2023	
Name of the Applicant आवेदक का नाम	BHARAT CHAWLA		
Mobile No. मोबाइल नंबर	9936322336	Email ID. ईमेल आईडी	bharat@chawlasilicasand.com
Date of Birth जन्मतिथि	12/05/1968	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3880-9306-6569	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	LAKHNAUTI, BARA, PRAYAGRAJ	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211000
Designation पद	PARTNER	Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING CO.
Company Address कंपनी का पता	A-1 AKANKI KUNJ, SADAR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH



BharatChawla

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Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Village Lakhnauti	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No	
Ward No./Holding No. वार्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	25.242415 81.580461	Google Map गूगल मैप	Download	
Particulars of The Proposed Well प्रस्तावित कूप का ब्यारा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	30/06/2021	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	60.00	20.00	152.40
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	50.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	8.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/06/2019	
Details of Utilization of Well कूप के उपयोग का विवरण				



Bharat Chawla

Purpose of the Proposed Well प्रस्तावित कुूप का उद्देश्य?	Commercial		
Annual Running Hours वार्षिक उपयोग (घंटे में)	4200.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	12.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	NOC GRANTED FROM GWD
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)		27780.00	
Maximum Allowable Annual Extraction of Ground Water:			33600.00
Does Industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UP-03-0000905	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	02/09/2020
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	01/09/2022	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No



Bharat Chawla

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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
 मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Bharan Chawla

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ANNEXURE-R-4

Chawla



U.P. Pollution Control Board

CONSENT ORDER

Reference No.
5118/UPPCB/Allahabad(UPPCBRO)/CTO/water/
ALLAHABAD/2017

Dated : 12/01/2018

To ,

M/S DARSHAN LAL CHAWLA
CHAWLA SILICA SAND TRADING CO.
SHIVRAJPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING CO.

Reference Application No :231163

Dated :12/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA SAND TRADING CO, is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.12
18:38:58 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.12
18:39:25 +05'30'

R.O., UPPCB ALLAHABAD.



Bharan Chawla

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING CO. vide

Consent Order No. 231163/ Water

Dated : 12/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-3000 TON/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	02 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHASHI
KANT
MISHRADigitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.12
18:39:57 +05'30'

Bharat Chawla

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1. This consent is valid for washing of silica sand 3500 MT/Month.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.

Issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.12
18:45:46 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

Bharat Chawla



46

U.P. Pollution Control Board

CONSENT ORDER

Reference No.
5103/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 12/01/2018

To ,

M/S DARSHAN LAL CHAWLA
CHAWLA SILICA SAND TRADING CO.
SHIVRAJPUR, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING CO.

Reference Application No. 230804

Dated : 12/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING CO.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.12
18:30:15 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.12
18:30:57 +05'30'

Copy to: CEO-2, UPPCB LUCKNOW.

R.O., UPPCB ALLAHABAD.

Bharat Chawla



U.P. Pollution Control Board

Dated : 12/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-3000 TON/Month.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-10 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI KANT MISHRA
Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.12
18:31:30 +05'30'

Bharat Chawhe



48

1. This consent is valid for washing of silica sand 3500 MT/Month.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduas saplings.
11. This consent is applicable for the plant installed on land with Khasra No.110- 135 and 137 in village shivrajpur Bara (Lalapur Road) Allahabad.

Issued with the permission of competent authority .

SHASHI KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.12
18:32:13 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

Bharat Chawla



49



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 116899/UPPCB/Allahabad(UPPCBRO)/CTO/wat
 er/ALLAHABAD/2021

Dated : 09/02/2021

To ,

Shri DARSHAN LAL CHAWLA
 M/s CHAWLA SILICA SAND TRADING COMPANY
 SHIVRAJPUR, BARA, PRAYAGRAJ
 ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :10760430

Dated :09/02/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/02/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Pradeep
 Kumar
 Vishwakarma
 Digitally signed by
 Pradeep Kumar
 Vishwakarma
 Date: 2021.02.09
 18:36:21 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep Kumar
 Vishwakarma
 Digitally signed by Pradeep
 Kumar Vishwakarma
 Date: 2021.02.09 18:36:38
 +05'30'

R.O., UPPCB PRAYAGRAJ.



Pradeep Kumar

50

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 10760430/ Water

Dated : 09/02/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND 3500 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

Mharachawla



1. This consent to operate is M/s CHAWLA SILICA SAND TRADING COMPANY, (Latitude-25.22473, Longitude-81.584957) SHIVRAJPUR, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly

Issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.02.09
18:37:00 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Asharat Chawla

52



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
116901/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 09/02/2021

To ,

Shri DARSHAN LAL CHAWLA
M/s CHAWLA SILICA SAND TRADING COMPANY
SHIVRAJPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 10760500

Dated : 09/02/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 09/02/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Pradeep Kumar Vishwakarma
Digitally signed by Pradeep Kumar Vishwakarma
Date: 2021.02.09 18:34:54 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep Kumar Vishwakarma
Digitally signed by Pradeep Kumar Vishwakarma
Date: 2021.02.09 18:35:12 +05'30'

R.O., UPPCB PRAYAGRAJ.

Bharat Chawla



U.P. Pollution Control Board

Dated : 09/02/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND 3500 TON/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 10 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



Bharat Chawla

54

1. This consent to operate is M/s CHAWLA SILICA SAND TRADING COMPANY, (Latitude-25.22473, Longitude-81.584957) SHIVRAJPUR, BARA, PRAYAGRAJ.
2. This consent is valid for Washing of Silica Sand-3500 Ton/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

Pradeep
Kumar
Vishwakarma

Digitally signed by
Pradeep Kumar
Vishwakarma
Date: 2021.02.09
18:35:37 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

Bharat Chawla



55

ANNEXURE R-5

8/1/22, 11:45 AM



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)
[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029102
VALID FROM 09/06/2022 TO 08/06/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2049)

Registration No.: 202204000299

Name of the Owner	BHARAT BHUSHAN CHAWLA	Company Name	CHAWLA SILICA SAND TRADING CO
Designation	Partner	कंपनी का नाम	
पद		Authorization Letter	Download
Company Address	A1, Ekanki Kunj, Sader, Prayagraj, UP	प्राधिकार पत्र	
कंपनी का पता		Application Form Serial No.	PGRJ0422NCO0003
Address of the Applicant	SHIVRAJPUR, BARA, PRAYAGRAJ	Specimen Signature	
Date of Submission	12/04/2022	Block	SHANKARGARH
Location Particulars		Municipality/Corporation	No
District	Prayagraj		NA
Plot No./Khars No.	Shivrajpur, Bara, Prayagraj		
Ward No./Holding No.			

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	12/05/2022	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Commercial	H.P. of the Pump	5.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m³/hr.)	5.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	13/05/2022
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day:	13.00
Date of Energization (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m³/hr.):	5.00		

1/3

Bharat Chawla



56

8/1/22, 11:45 AM

22750.00

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.



Bharat Chawla

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8/1/22, 11:45 AM

- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions.
 - i) In case of Infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date 26/07/2022

Place: Prayagraj

This certificate is electronically generated and does not require digital signature

Bharat Chawla



58

8/1/22, 11:47 AM



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NCC040701

VALID FROM 27/11/2021 TO 26/11/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202108000680

Name of the Owner	BHARAT BHUSHAN CHAWLA	Company Name	CHAWLA SILICA SAND TRADING COMPANY
Designation पद	PARTNER	कंपनी का नाम	
Company Address कंपनी का पता	A-1, AKKANKI KUNJ, SADAR, PRAYAGRAJ	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	SHIVRAJPUR, BARA, PRAYAGRAJ	Application Form Serial No.	PGRJ0921NCO0002
Date of Submission	20/08/2021	Specimen Signature	
Location Particulars		Block	SHANKARGARH
District	Prayagraj	Municipality/Corporation No	NA
Plot No./Khasra No.	SIVRAJPUR, BARA, PRAYAGRAJ		
Ward No./Holding No.			

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	31/08/2021	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Commercial	H.P. of the Pump	5.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	3.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor	31/08/2021	
Date of Energization (In Case of Electric Pump)		Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	3.00		

1/3



Bharat Chawla

59

8/1/22, 11:47 AM

10500.00

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NDC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

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- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ Insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions.
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/12/2021

Place:Prayagraj

This certificate is electronically generated and does not require digital signature

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**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL**कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र**

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)

(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	PGRJ1223RCO0010
Application Date आवेदन तिथि		06/12/2023	
Name of the Applicant आवेदक का नाम	BHARAT BHUSHAN CHAWLA		
Mobile No. मोबाइल नंबर	9936322336	Email ID. ईमेल आईडी	bharat@chawlasilicasand.com
Date of Birth जन्मतिथि	23/12/1965	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3880-9306-6569	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	SHIVRAJPUR, BARA, PRAYAGRAJ	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211000
Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING CO	Company Address कंपनी का पता	A1, Ekanki Kunj, Sadar, Prayagraj, UP
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Shivrajpur, Bara, Prayagraj	Municipality/Municipal Corporation नगर पालिका/नगर निगम	No



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Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	25.22448 81.583597	Google Map गूगल मैप	Download	
Particulars of The Proposed Well प्रस्तावित कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/06/2022	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	60.00	20.00	152.40
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	50.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	5.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	13/05/2022	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Commercial			



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Annual Running Hours वार्षिक उपयोग (घंटे में)	4550.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	13.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)	2700.00		
Maximum Allowable Annual Extraction of Ground Water:			22750.00
Does Industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-03-0000905	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	02/09/2020
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	01/09/2029	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No



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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Bharat Chawha



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	PGRJ1223RCO0012
Application Date आवेदन तिथि		14/12/2023	
Name of the Applicant आवेदक का नाम	BHARAT BHUSHAN CHAWLA		
Mobile No. मोबाइल नंबर	9936322336	Email ID. ईमेल आईडी	bharat@chawlasilicasand.com
Date of Birth जन्मतिथि	23/12/1965	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3880-9306-6569	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं0/फ्लैट सं0/भवन सं0	SHIVRAJPUR, BARA, PRAYAGRAJ	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211000
Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING CO	Company Address कंपनी का पता	A1, Ekanki Kunj, Sadar, Prayagraj, UP
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	SHIVRAJPUR, BARA, PRAYAGRAJ	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No



Bharat Chawla

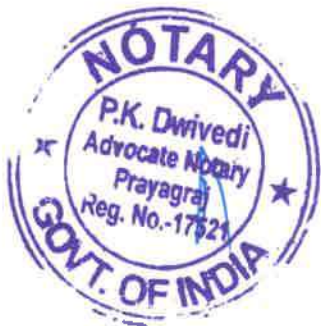
66

Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	25.23 81.6	Google Map गूगल मैप	Download	
Particulars of The Proposed Well प्रस्तावित कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	27/11/2021	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	50.00	60.00	10.00	140.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	50.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	3.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	31/08/2021	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Commercial			



Bharat Chawla

Annual Running Hours वार्षिक उपयोग (घंटे में)	3500.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	No	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Maximum Allowable Annual Extraction of Ground Water:			10500.00
Affidavit on non judicial stamp paper of Rs. 10 for installation of appropriate rain water harvesting structure/ measure within a period of one year from Issuing of NOC Date एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10-के गैर न्यायिक स्टाम्प पेपर			Download
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-03-0000905	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	02/09/2020
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	01/09/2029	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			Yes
Certificate Number प्रमाणपत्र संख्या	NOC040701	Issue Date निर्गमन तिथि	27/11/2021
Expiry Date अंतिम तिथि	26/11/2026	Upload Certificate प्रमाणपत्र अपलोड करें	Download



Bharat Chawla

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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
 मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b)and(c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



M. Anand Chawla

69

ANNEXURE-R7

U.P. Pollution Control Board

CONSENT ORDER

Reference No.
5110/UPPCB/Allahabad(UPPCBRO)/CTO/water/
ALLAHABAD/2017

Dated : 12/01/2018

To ,

M/S DARSHAN LAL CHAWALA
CHAWLA SILICA DAND TRADING CO.
KAITHA, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. CHAWLA SILICA DAND TRADING CO.

Reference Application No :231008

Dated :12/01/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA DAND TRADING CO. is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.12
18:23:38 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI
KANT
MISHRA

Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.12
18:24:04 +05'30'

R.O., UPPCB ALLAHABAD.



M. Karan Chawla

70

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.CHAWLA SILICA DAND TRADING CO. vide

Consent Order No. 231008/ Water

Dated : 12/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-2000 TON/Month.

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	02 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

SHASHI
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MISHRA

Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.12
18:25:23 +05'30'

Bharat Chawla



71

1. This consent is valid for washing of silica sand 2500 MT/Month.
2. Washing effluent will be re-circulated through Pucca Settling Tanks.
3. Permission of District Administration/Mining for Silica Sand storage at a time to be submitted by the industry within 02 months.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit is directed to comply the terms & condition of the Mining Lease Deed.
7. Unit shall ensure zero discharge outside the premise.
8. Unit is directed to submit NOC of Central Ground Water Authority.
9. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable upto June 2017.
10. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
11. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
12. Unit directed to file Annual Compliance Report of the condition.
13. For the expansion of the production capacity, pre-consent of the State Board (NOC) shall be mandatory.

Issued with the permission of competent authority .

SHASHI
KANT
MISHRA

Digitally signed by
SHASHI KANT MISHRA
Date: 2018.01.12
18:24:42 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.

Bharachawke



72



U.P. Pollution Control Board

CONSENT ORDER

Reference No.
5109/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2017

Dated : 12/01/2018

To ,

M/S DARSHAN LAL CHAWALA
CHAWLA SILICA DAND TRADING CO.
KAITHA, BARA, ALLAHABAD
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA DAND TRADING CO.

Reference Application No. 231003

Dated : 12/01/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA DAND TRADING CO.. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 12/01/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

SHASHI
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Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.12
18:27:09 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB ALLAHABAD.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

SHASHI
KANT
MISHRA
Digitally signed
by SHASHI KANT
MISHRA
Date: 2018.01.12
18:27:36 +05'30'

R.O., UPPCB ALLAHABAD.



Bharat Chawla

U.P. Pollution Control Board

Dated : 12/01/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washed Silica Sand-2000 TON/Month.
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	D.G SET-10 KVA	Diesel	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	As Per Standard Prescribed E(P) Rule 1986

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

SHASHI
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Digitally signed by
SHASHI KANT
MISHRA
Date: 2018.01.12
18:28:11 +05'30'



By Karan Chawla

74

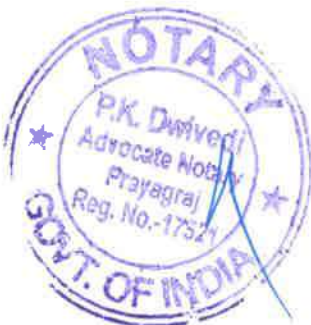
1. This consent is valid for washing of silica sand 2500 MT/Month.
2. Unit is directed to make Pucca arrangement for water sprinkling regarding suppression of dust during handling of Silica Sand.
3. Unit is directed to construct boundary wall along the periphery of premise.
4. Unit is directed to make Zeera/Metal Road in the premise for the movement of vehicles.
5. Unit is directed to enhance the stack height from the nearest roof top by 1.5 Mtr. with the installed D.G. set.
6. Permission of District Administration/Mining Department for Silica Sand storage at a time to be submitted by the industry within 02 months.
7. Unit is directed to comply the terms & condition of the Mining Lease Deed.
8. Unit is directed to submit Ambient Air Quality Monitoring Report of the premise from approved Laboratory within 03 months.
9. Transportation of Silica Sand should be done through covered Truck, so that nuisance of the dust could not create problems to the general public.
10. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduas saplings.
11. This consent is applicable for the plant installed on land with ARAZI NO. 461 KA, 462, 464 GHA, & 459 KA, Kaitha, Bara, Allahabad as mentioned in the submitted rental registered agreement.
12. Unit is directed to ensure that no Silica Sand/ Mineral will lie on outside premise along the State Highway

Issued with the permission of competent authority .

SHASHI KANT MISHRA
Digitally signed by SHASHI KANT MISHRA
 Date: 2018.01.12 18:28:52 +05'30'

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB ALLAHABAD.



Bharat Chawla

75



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
92003/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 28/05/2020

To ,

Shri DARSHAN LAL CHAWLA
M/s CHAWLA SILICA SAND TRADING CO
GHARA, BARA, PRAYAGRAJ.
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING CO

Reference Application No :8083113

Dated :28/05/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA SAND TRADING CO is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 28/05/2020 to 31/03/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

JAGAT BAHADUR SINGH
R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH
R.O., UPPCB PRAYAGRAJ.



Bharat Chawla

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.CHAWLA SILICA SAND TRADING CO vide

Consent Order No. 8083113/ Water

Dated : 28/05/2020.

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening of Raw Silica Sand 1500 MT/Month..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:



By Karan Chawla

77

1. This consent is valid for Screening of Raw Silica Sand 1500 MT/Month.
2. Silica sand washing activity is not permitted in the premise.
3. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
4. Unit is directed to make a boundary wall around the premise within 03 month.
5. Unit shall ensure zero discharge outside the premise.
6. Unit is directed to comply the provision of Central Ground Water Authority NOC.
7. Unit is directed to comply the provision on Water Cess Act 1977 which is applicable up to June 2017.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

JAGAT
BAHADUR
SINGH
Digitally signed by
JAGAT BAHADUR SINGH
Date: 2020.05.28
14:32:10 +05'30'
R.O., UPPCB PRAYAGRAJ.



Bharat Chawh

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U.P. Pollution Control Board

CONSENT ORDER

Dated : 28/05/2020

Ref No. - 92001/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2020

To, Shri DARSHAN LAL CHAWLA
M/s CHAWLA SILICA SAND TRADING CO
GHARA, BARA, PRAYAGRAJ.
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING CO

Dated : 28/05/2020

Reference Application No. 8083075

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING CO. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 28/05/2020 to 31/03/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

JAGAT BAHADUR SINGH
R.O., UPPCB PRAYAGRAJ.
Digitally signed by JAGAT BAHADUR SINGH Date: 2020.05.28 11:14:29 +05'30'

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT BAHADUR SINGH
R.O., UPPCB PRAYAGRAJ.
Digitally signed by JAGAT BAHADUR SINGH Date: 2020.05.28 11:14:29 +05'30'



Bharat Chawla

79

U.P. Pollution Control Board

Dated : 28/05/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening of Raw Raw Silica Sand 1500 MT/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:



Bharat Chawla

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1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
4. Unit is directed to make a boundary wall around the premise within 03 month.
5. Unit will strengthen green belt in the premise of the total occupied area.
6. Unit is directed to comply the provision of Solid Waste Rule 2016.
7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
8. Unit will not make any expansion without prior consent of the State Board.
9. Unit shall submit Ambient Air Monitoring Report in 03 month.
10. Unit is directed to submit the audited balance sheet regarding verification of consent processing fee.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

JAGAT
BAHADUR
SINGH
Digitally signed by
JAGAT BAHADUR SINGH
Date: 2023.05.27
15:48:10 +0530
R.O., UPPCB PRAYAGRAJ.



M. Karan Chawla

81

दूरभाष: / Ph. : 0532-2569727



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झंसी, प्रयागराज - 221606
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhansi, Prayagraj.

संदर्भ सं०... 600/190 / G-52 / 2020-2021

दिनांक... 15/6/2022

सेवा में

मे० चावला सिलिका सैण्ड ट्रेडिंग कं०
गाढा, बारा,
प्रयागराज।

विषय: निर्गत सहमति जल एवं वायु की वैधता बढ़ाये जाने के संबंध में।

महोदय,

उपरोक्त विषयक अपने प्रत्यावेदन दिनांक 05.06.2020 का संदर्भ ग्रहण करने का कष्ट करें जिसके माध्यम से मे० चावला सिलिका सैण्ड ट्रेडिंग कं०, गाढा, शंकरगढ़, बारा, प्रयागराज की सहमति जल एवं वायु की वैधता बढ़ाये जाने हेतु अनुरोध किया गया है। आपकी इकाई को निवेशमित्र के माध्यम सहमति वायु पत्रांक 92001/UPPCB/Allahabad(UPPCBRO)/ CTO/air/ALLAHABAD/2020 दिनांक 28.05.2020 एवं सहमति जल पत्रांक 92003/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020 दिनांक 28.05.2020 द्वारा दिनांक 31.03.2021 तक निर्गत किया गया था।

आप के प्रत्यावेदन के क्रम में उपरोक्त जारी सहमति जल एवं वायु आदेश जिसकी वैधता दिनांक 31.03.2021 तक है, को दिनांक 31.03.2022 तक बढ़ायी जाती है। निर्गत सहमति आदेश में अध्यारोपित शर्तें यथावत लागू रहेंगी।

भवदीय,

(जे० बी० सिंह)
क्षेत्रीय अधिकारी



Bharat Chawh

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UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 116897/UPPCB/Allahabad(UPPCBRO)/CTO/water/PRAYAGRAJ/2022

Dated : 14/02/2022

To ,

Shri DARSHAN LAL CHAWLA
 M/s CHAWLA SILICA SAND TRADING COMPANY
 GHARA, BARA, PRAYAGRAJ
 PRAYAGRAJ

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No :10760407

Dated :14/02/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. CHAWLA SILICA SAND TRADING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 14/02/2022 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

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R.O., UPPCB PRAYAGRAJ.



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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. CHAWLA SILICA SAND TRADING COMPANY vide

Consent Order No. 10760407/ Water

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening & Washing of Silica-1500 Ton/Month..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:



Bharat Chawla

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1. This consent to operate is valid for Screening & Washing of Silica.
2. This consent is valid for Washing of Silica. -1500 TON/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

Issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Bharat Chandra

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UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
 150715/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2022

Dated : 14/02/2022

To,

Shri DARSHAN LAL CHAWLA
 M/s CHAWLA SILICA SAND TRADING COMPANY
 GHARA, BARA, PRAYAGRAJ
 PRAYAGRAJ

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. CHAWLA SILICA SAND TRADING COMPANY

Reference Application No. 15181438

Dated : 14/02/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s CHAWLA SILICA SAND TRADING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/02/2022 to 31/03/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

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For and on behalf of U.P. Pollution Control Board

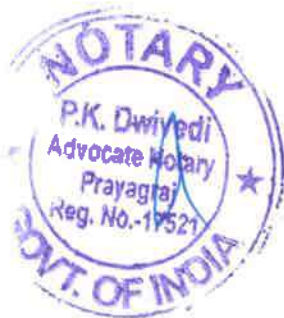
R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

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R.O., UPPCB PRAYAGRAJ.



P. K. Dwivedi

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U.P. Pollution Control Board

Dated : 14/02/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Screening & Washing of Silica-1500 Ton/Month..
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET 150 & 65 KVA	DIESEL	02	Particulate Matter	AS PER (E)P ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for Screening & Washing of Silica.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with 150 & 65 KVA D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly.

Issued with the permission of competent authority .

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Bharat Chawla

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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185822/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 01/07/2023

To,

M/s

CHAWLA SILICA SAND TRADING COMPANY

GHARA, BARA, PRAYAGRAJ

Application Id-
21491174

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **CHAWLA SILICA SAND TRADING COMPANY** located at **GHARA, BARA, PRAYAGRAJ.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **CHAWLA SILICA SAND TRADING COMPANY** granted for the period from 30/06/2023 to 31/03/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Screening And Washing Of Silica-Ton/Month	1750	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 150, 85 & 65 KVA	DIESEL	03	Particulate Matter	AS PER E(P) ACT 1986
2	MOBILE CHHAKKI (05 TON/HOUR S)	DIESEL/GA S	01	Particulate Matter	AS PER E(P) ACT 1986
3	FIXED CHAKKI (05 TO/HOURS)	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	05	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.



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(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



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Specific Conditions:-

1. This consent to operate is M/s CHAWLA SILICA SAND TRADING COMPANY, GHARA, BARA, PRAYAGRAJ.
2. This consent is valid for Screening And Washing Of Silica Sand-1750 Ton/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.

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R.O., UPPCB PRAYAGRAJ.

Copy to:

CEO-2, UPPCB LUCKNOW.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- धरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रयांकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



Bharat Chandra

6/1/22, 11:48 AM



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK
USER OF GROUND WATER**

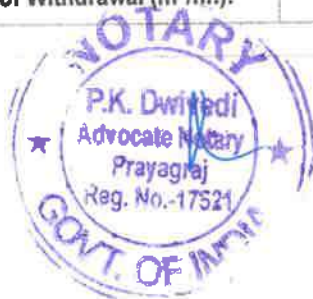
[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC033349

VALID FROM 09/06/2022 TO 08/06/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202204000304			
Name of the Owner	BHARAT BHUSHAN CHAWLA		
Designation पद	Partner	Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING CO
Company Address कंपनी का पता	A1, Ekanki Kunj, Sadar, Prayagraj, UP	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	SHIVRAJPUR, BARA, PRAYAGRAJ	Application Form Serial No.	PGRJ0422NCO0005
Date of Submission	12/04/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	SHANKARGARH
Plot No./Khasra No.	Village -Gada, Teh - Bara, Prayagraj	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	20/06/2019		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Commercial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	4.00
Date of Energization (In Case of Electric Pump)	24/06/2019		
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	4.00	Maximum Allowable Running Hours Per Day:	10.00



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14000.00

Maximum Allowable Annual Extraction of Ground Water:

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.



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- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :26/07/2022

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



Bharat Chawla



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL

कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. Issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	PGRJ1223RCO0008
Application Date आवेदन तिथि		13/12/2023	
Name of the Applicant आवेदक का नाम	BHARAT BHUSHAN CHAWLA		
Mobile No. मोबाइल नंबर	9936322336	Email ID. ईमेल आईडी	bharat@chawlasilicasand.com
Date of Birth जन्मतिथि	23/12/1965	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3880-9306-6569	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	SHIVRAJPUR, BARA, PRAYAGRAJ	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211000
Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING Company	Company Address कंपनी का पता	A1, Ekanki Kunj, Sadar, Prayagraj
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Village -Gada, Teh - Bara, Prayagraj	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No



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Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	NA	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	25.198027 81.587592	Google Map गूगल मैप	Download	
Particulars of The Proposed Well प्रस्तावित कूप का ब्यारा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	06/09/2022	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	60.00	20.00	152.40
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	40.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	5.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	18/05/2022	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Commercial			



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Annual Running Hours वार्षिक उपयोग (घंटे में)	3850.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	11.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)	9300.00		
Maximum Allowable Annual Extraction of Ground Water:			19250.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-03-0000905	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	02/09/2020
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	01/09/2029	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			Yes
Certificate Number प्रमाणपत्र संख्या	NOC037814	Issue Date निर्गमन तिथि	09/06/2022
Expiry Date अंतिम तिथि	08/06/2027	Upload Certificate प्रमाणपत्र अपलोड करें	Download



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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



Bharat Chaur



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 1(B)/फॉर्म 1(बी)

[See rule 6(2)/नियम 6(2) देखें]

APPLICATION FOR REGISTRATION OF WELL
कूप के रजिस्ट्रीकरण हेतु आवेदन पत्र

(Commercial/Industrial/Infrastructural/Bulk user having N.O.C. issued by Central Ground Water Authority or by Ground Water Department)
(वाणिज्यिक/औद्योगिक/अवसंरचनात्मक/सामूहिक उपयोक्ता जिनके पास एन.ओ.सी. केंद्रीय भूगर्भ जल प्राधिकरण या भूगर्भ जल विभाग द्वारा जारी किया गया)

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण			
Type of Applicant आवेदक का प्रकार	Individual	Application Number आवेदन संख्या	PGRJ1223RCO0009
Application Date आवेदन तिथि		05/12/2023	
Name of the Applicant आवेदक का नाम	BHARAT BHUSHAN CHAWLA		
Mobile No. मोबाइल नंबर	9936322336	Email ID. ईमेल आईडी	bharat@chawlasilicasand.com
Date of Birth जन्मतिथि	23/12/1965	Gender लिंग	Male
Nationality राष्ट्रियता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	3880-9306-6569	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	SHIVRAJPUR, BARA, PRAYAGRAJ	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211000
Company Name कंपनी का नाम	CHAWLA SILICA SAND TRADING CO	Company Address कंपनी का पता	A1, Ekanki Kunj, Sadar, Prayagraj, UP
Details of Proposed Well प्रस्तावित कूप का विवरण			
District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	Village -Gada, Teh - Bara, Prayagraj	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No



Bharat Chawla

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Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download	
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोशीट मैप	Download			
Location Coordinates स्थान निर्देशांक	25.198027 81.58676	Google Map गूगल मैप	Download	
Particulars of The Proposed Well प्रस्तावित कूप का ब्योरा				
Date of Construction/Sinking of Well कूप की निर्माण तिथि	09/06/2022	Type of Well कूप का प्रकार	Tube Well/Boring	
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)				
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (In Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	40.00	60.00	20.00	152.40
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	60.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	50.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	4.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	60.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	24/06/2019	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Commercial			

Bharat Choudhary



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Annual Running Hours वार्षिक उपयोग (घंटे में)	3500.00	Annual Days वार्षिक उपयोग (दिनों में)	350
Daily Running Hours दैनिक उपयोग (घंटे में)	10.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No
Whether Rain Water Harvesting Structure has been Constructed within the Premises? क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?	Yes	Any Other Information Which You Would Like to Furnish कोई अन्य जानकारी जो आप प्रदान करना चाहते हैं	N/A
Capacity of Structure, Constructed for Rain Water Harvesting (M ³) वर्षा जल के संचयन हेतु निर्मित संरचना की क्षमता (मी ³)	9300.00		
Maximum Allowable Annual Extraction of Ground Water:			14000.00
Does industry come under MSME? क्या उद्योग MSME के अंतर्गत आता है ?	Yes		
MSME Certificate No. एमएसएमई प्रमाणपत्र संख्या	UDYAM-UP-03-0000905	MSME Certificate Issuance Date एमएसएमई प्रमाणपत्र के निर्गमन की तिथि	02/09/2020
MSME Certificate Validity एमएसएमई प्रमाणपत्र की वैधता	01/09/2029	Uploaded MSME Certificate अपलोड किया गया एमएसएमई प्रमाणपत्र	Download
Type of MSME एमएसएमई का प्रकार	Small		
NOC issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			No
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No



Bharat Kumar

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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

I do hereby declare that the particulars furnished herein above are correct and true. I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..
मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा।

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction or alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification or scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - (a) Document showing proof of ownership of land;
 - (b) Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - (c) Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b)and(c).
 - (d) Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.

Bharat Chaur



22-8-2024

NGT - OA NO. 203 OF 2021 - Additional Objection on behalf of M/s. Chawla Silica Sand Trading Company

From: madan lahoty (ml_lahoty@yahoo.co.in)

To: pradeepmisra@yahoo.com; mscb.cpcb@nic.in; csup@nic.in; secy-moef@nic.in; ms@uppcb.com; dmall@nic.in; dgmupexp@gmail.com; janhithealthup@gmail.com

Date: Thursday, 14 March, 2024 at 03:19 pm IST

Please find enclosed herewith Additional Objection on behalf of M/s Chawla Silica Sand Trading Company for Lakhnauti & Janwa Silica Sand Mine Sites.

Thanks and regards,
For M L Lahoty



ADDITIONAL OBJECTION LAKHNAUTI.pdf

9.8MB



ADDITIONAL OBJECTION JANWA.pdf

908kB